

**Supreme Court/High Courts Cases / Judgments /
Orders on Right to Development**

Note: Supreme Court Judgments are available at:
<http://www.judis.nic.in>

Bandhua Mukti Morcha Vs. Union of India

Writ Petition No. 2135 of 1982; Decided on 16, December 1983
1984 (3) SCC 161, AIR 1984 SC 802

**C. Masilamani Mudliar And Ors. Vs. Idol of Sri Swaminathaswami
Thirukoli**

Civil Appeal No. 4125 of 1996; Decided on 30, January 1996
1996 (8) SCC 525, AIR 1996 SC 1697

**Election Commission of India Vs. St. Mary's School and
Others**

Civil Appeal No. 5659 of 2007; Decided on 06, December 2007
2008 (2) SCC 390; AIR 2008 SC 655

Felix Tamba Vs. State of Jharkhand

Writ Petition (PIL) 2313 of 2008; Decided on 25, Oct, 2008
AIR 2009 Jharkhand 1

Madhu Krishwar And Ors. Vs. State of Bihar And Ors.

Writ Petition I No. 5723 of 1982; Decided on 17, April, 1996
1996 (5) SCC 125; AIR 1996 SC 1864

N D Jayal Vs. Union of India

Writ Petition No. 295 of 1992; Decided on 1, September 2003
2004 (9) SCC 362; AIR 2004 SC 867

Neerja Choudhary Vs. State of Madhya Pradesh

Write Petition (Cri) No. 1263 of 1982; Decided 08, May, 1984
1984 (3) SCC 243, AIR1984 SC 1099

**Peerless General Finance and Investment Vs. Reserve Bank of
India**

Writ Petition I No. 677 of 1991; Decided on 30, January 1992
1992(2) SCC 343, AIR 1992 SC 1033

Samtha Vs. State of A. P. and Ors.

Civil Appeal No. 4601-3 of 1997; Decided 11, July 1997
1997(8) SCC 191, AIR 1997 AIR 3297

Vikram Vir Vohra Vs. Shalini Bhalla

Civil Appeal No. 2704 of 201; Decided on 23, March 2010
2010 (4) SCC 409

Vishaka Vs. State of Rajasthan

Writ Petition (Crl) No. 666-70 of 1992; Decided 13, Aug, 1997
1997 (6) SCC 241, AIR 1997 SC 3011